BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

NAGPUR CIRCUIT BENCH, NAGPUR.

O.A. NO.: 1235/94.

Shri Krushna Nagorao Lute ... Applicant

Versus

Union Of India & Another ... Respondents.

CORAM :

Hon'ble Shri Justice M. S. Deshpande, Vice-Chairman.

Hon'ble Shri M. R. Kolhatkar, Member (A).

APPEARANCE :

Shri J. L. Bhoot,
Counsel for the Applicant.

ORAL JUDGEMENT : DATED : 12.12.1994.

Per. Shri M. S. Deshpande, Vice-Chairman.

1. It appears that certain benefits have been claimed under the scheme prepared on 10.09.1993. The applicant's contention is that, he was employed in 1991 and he was terminated in the year 1994, inspite of the scheme ~~that~~ though he had put in more than 240 days in any one year, as required under the Scheme. No representation has been made to the Department. We think, it would ~~have~~ be proper, ~~had~~ that a representation ~~been~~ made to the department, stating all the facts and if such a representation ~~was to~~ is be rejected, then approach the Tribunal for proper relief.

2. The application is dismissed with liberty to the applicant to approach the Authorities and then come to the Tribunal, only if his grievance is not ~~remied~~ remedied by the Department.

(M. R. KOLHATKAR)
MEMBER (A).

(M. S. DESHPANDE)
VICE-CHAIRMAN.

os*